

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 194 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2017

NAME OF THE COMPANY: State Bank of India Vs. M/s Garg Inox Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s) :	Mr. Harminder Arora		
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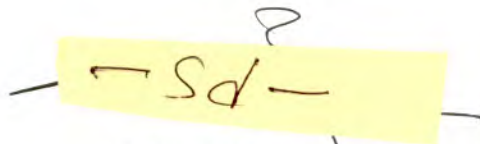
	For the Respondent (s) :	Mr. Raja Jeshani Ms. Shrinkhla Vats		
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ORDER

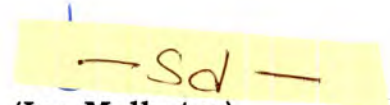
Interim report has been filed by the IRP appointed by this Bench. Pursuant to convening the meeting of the Committee of Creditors, it is submitted that he has been duly confirmed by them as the RP in this case. The minutes of the said meeting are, however, not on record.

We hereby confirm the appointment of Shri Sanjay Gupta as the Resolution Professional in this case, as recommended by the COC.

It is further submitted that the process of Resolution of the Corporate Debtor is being worked out. Let the report be filed within the statutory period.



(S. K. Mohapatra)
Member (T)



(Ina Malhotra)
Member (J)

(Lekh Raj Singh)